

## JUDICIARY EXAMS QUESTION PAPER

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## THE PUNJAB COPYING FEES ACT, 1936

Punjab Act No. 5 of 1936

[Received the assent of His Excellency the Governor on the 4th November, 1936, and that of His Excellency the Viceroy and Governor-General on the 24th November, 1936, and was first published in the Punjab Gazette, Extraordinary, of the 27th November, 1936.

1.	2	3	4
Ycar	No.	Short title	Whether repealed or otherwise affected by legislation
1936	5	The Punjab Copying   Fees Act, 1936	Amended in part, Adaptation of Laws Order, 1950.
			Amended in part, Adaptation of Laws (Third Amendment) Order, 1951.
	 		Extended to the territories which immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union by Punjab Act 18
	1		of 1962. <sup>7</sup>
	<u> </u>		Amended by the Haryana Adaptation of Laws State and Concurrent Subjects)Order, 1968.

An Act to facilitate the recovery of fees payable for copies made or supplied of records in offices under the control of Revenue, Judicial and other officers of Government.

Whereas it is expedient to facilitate the recovery of fees payable for copies made or supplied of records kept in offices under the control of Revenue, Judicial and other offices of Government, in <sup>4</sup>[Haryana], and whereas the previous sanction of the Governor-General, required under sub-section (3) of section 80-A of the Government of India Act, has been obtained; It is hereby enacted as follows:—

- For Statement of Objects and Reasons, see the Punjab Gazette, (Extraordinary), 1936, pages 67-68; and for Proceedings in Council, see the Punjab Legislative Council Debates, Volume XXIX, pages 180-182.
- 2. For Statement of Objects and Reasons, see Punjab Gazette (Extraordinary), 1962, page 568.
- 3. See Haryana Gazette (Extraordinary), dated the 29th October, 1968.
- 4. Substituted for the word "Punjab" by the Adaptation of Laws Order, 1968.

Prea

[1936 : Pb. Act 5

Short title, extent and commencement.

- 1. (1) This Act may be called the Punjab Copying Fees Act, 1936.
  - (2) It extends to [Haryana.]
- (3) It shall come into force <sup>2</sup>[in the Principal territories] on such date, <sup>3</sup> as the <sup>4</sup>[State] Government may by notification appoint in that behalf <sup>2</sup>[and in the transferred territories on the 1st August, 1962.]

Definition.

2. In this Act "record" includes any portion of a record and any document, plan, map or other paper attached thereto or forming part of the record of any suit or appeal, enquiry or trial or other proceeding in any Court or office.

Mode of recovery of fees.

3. When any copy of any record has been made at the request of any applicant or his agent and such applicant or his agent has refused to accept delivery of the same or when any copy has been supplied to any such applicant or his agent, and the fee or any portion of the fee leviable for the supply of such copy remains unpaid the said fee or portion thereof may be recovered from the applicant as if it were an arrear of land revenue:

Provided that a pleader presenting such an application on behalf of a client will not be held personally responsible where the application bears the signature or thumb-impression of such client.

<sup>1.</sup> Substituted for the word "Punjab" by the Adaptation of Laws Order, 1968.

<sup>2.</sup> Inserted by the Haryana Adaptation of Laws Order, 1968.

<sup>3.</sup> The Act came into force on 2nd January, 1937, Vide Punjab Government Notification No. 6133 A, dated 19th December, 1936.

<sup>4.</sup> Substituted for the word "Provincial" by the Adaptation of Laws Order, 1950.